

**GOVERNMENT OF INDIA
HOME AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:2405
ANSWERED ON:09.08.2005
INFILTRATION OF BANGLADESHI
Ahir Shri Hansraj Gangaram

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether the Assam Government has submitted a report regarding infiltration of Bangladeshi citizens in Assam;
- (b) if so, whether regional integration is said to be under threat as a result of increase in number of illegal Bangladeshi refugees;
- (c) if so, whether the Government has made the stand clear in this regard;
- (d) if so, the details thereof; and
- (e) if not, the reasons therefor?

Answer

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI S. REGUPATHY)

(a)to(e): A statement is annexed.

STATEMENT REFERRED TO IN REPLY TO LOK SABHA UNSTARRED QUESTION NO.2405 FOR 09.08.2005 RAISED BY SHRI HANSRAJ G. AHIR REGARDING INFILTRATION OF BANGLADESHI

(a)&(b): While Government has received reports regarding infiltration from Bangladesh, there is no threat to sovereignty and security of the country.

(c)&(d): The Government has taken steps to detect and deport illegal migrants from the country. State Governments and Union Territories have been directed to enforce the provisions of Foreigners Act strictly. The powers under Section 3(2)(c) of the Foreigners Act, 1946 to detect and deport foreign nationals staying in India unauthorisedly have been entrusted to the State Governments and UT Administrations. Administrative instructions are also issued to them from time to time to launch special drives to detect the foreign nationals including Bangladeshi nationals staying illegally in the country for their immediate deportation.

Besides, Government has also taken up various measures to curb illegal influx into the country, which inter alia include strengthening of Border Security Force (BSF) and equipping them with modern and sophisticated equipment/gadgets; reduction of gaps between border outposts; intensification of patrolling; accelerated programme of construction of border roads and border fencing; provision of surveillance equipment, etc.

(e): In view of (c) and (d) above, does not arise.